

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3121/2013

New Delhi, this the 17th day of August, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Raj Vir Sharma, Member (J)**

Prem Prakash Dhal
S/o Sh. Atma Ram,
R/o 1500, Sector 15,
Sonepat (Haryana)Applicant.
(By advocate: Mr.Yogesh Sharma)

Versus

1. Govt.of NCT of Delhi through The Chief Secretary
New Sectt., Govt. of NCT of Delhi.
2. The Principal Secretary,
Department of Social Welfare & Women & Child
Development, Govt. of NCT of Delhi.
GLNS Complex, Delhi Gate,Delhi.
3. The Secretary
Ministry of Home Affairs,(UT)
Govt. of India, North Block, New Delhi.
4. The Secretary,
Ministry of Finance,
Department of Expenditure, North Block,
New Delhi. Respondents

(By Advocate: Mr.N.K. Rohatgi, proxy for Mr.Vijay Pandita)

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A)

In the earlier round of litigation in OA No. 2072/2006 the respondents had been directed to remove the anomaly of both feeder post, i.e., Senior Superintendent Technical and the promotion post of Deputy Director (Technical) being granted a single pay scale of Rs. 10,000- 15200/-.

2. Learned counsel for the respondents nos. 1 & 2 have produced before us a copy of the order dated 22.04.2014 by which the post of Senior Superintendent and Deputy Director (Tech.) have been merged and designated as Senior Superintendant (Tech.) in pre-revised scale of Rs. 10,000-325-15200. In view of this, these posts are to be in the feeder grade for the post of Joint Director (Tech.) in the pay scale of Rs. 12,000-16600 (pre-revised) in Department of Social Welfare and Department of Woman & Child Development, Govt. of NCT of Delhi. It does not resolve the original anomaly which started from 01.01.1996 because of promotion and feeder cadre being the same scale despite our direction in OA No. 2072/06. This has not yet been resolved.

3. We, therefore, direct the respondents to consider the anomaly by constituting an Anomaly Committee for this purpose and take a final view within a period of 90 days from the date of receipt of a certified copy of this order.

The OA is disposed of accordingly.

(Raj Vir Sharma)
Member (J)

(P.K. Basu)
Member A)

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